

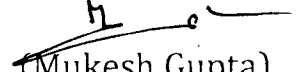
F. No. 01(05)/Circular/CESTAT/2024  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 02.09.2024

**CIRCULAR**

All bench registries may identify batch matters arising out of a common/similar impugned orders and matters of same issue and matters covered by the decisions of the Hon'ble Supreme Court, for final disposal. Such matters may be listed out of turn before the Bench after obtaining permission from the Hon'ble President through Registrar. Details like appeal number, party name, issue involved/covered and impugned order no. may be stated in the request letter, besides the stage of current listing of appeals in the respective bench. The objective is to reduce pendency and avoid delay in disposal. The hearing notice should make it clear that no adjournment should be sought.

By Order,

  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS/Steno to Hon'ble Members, CESTAT, all benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Deputy/Assistant Registrars, CESTAT, all benches.
5. Assistant Registrar (Computer Section), CESTAT, New Delhi.
6. Office copy/Website.